

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3551  
ANSWERED ON:19.03.2013  
FAST TRACK COURTS  
Bundela Shri Jeetendra Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has constituted fast track courts and Special 1082 Task Force (STF) for speedy trial of sexual assault cases;
- (b) if so, the details thereof and the number of such courts and STF functioning at present, State-wise;
- (c) whether the Union Government has received any recommendations/suggestions in this regard from various State Governments and social organisations; and
- (d) if so, the details including the total number of such recommendations/suggestions received and the action taken by the Union Government thereon during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (d): The Union Government had requested the Chief Justices of High Courts and the Chief Ministers of the States to constitute Fast Track Courts for speedy trial of pending rape cases in District / Subordinate Courts having high pendency and to monitor the cases to ensure their timely disposal. The States have responded by carving out the Special Courts from the existing strength of Judges to Fast Track Courts. State-wise details from eight (08) States are given at Annexure.

Ministry of Home Affairs has not received any suggestion from States on setting up of exclusive courts for speedy trial of rape cases and Special Task Force.